GOVERNMENT OF INDIA POWER LOK SABHA

UNSTARRED QUESTION NO:1628 ANSWERED ON:23.03.2012 NON-COMPLIANCE WITH ELECTRICITYACT, 2003

Alagiri Shri S.; Ganpatrao Shri Jadhav Prataprao; Laguri Shri Yashbant Narayan Singh; Singh Rajkumari Ratna; Sinh Dr. Sanjay; Yadav Shri M. Anjan Kumar

Will the Minister of POWER be pleased to state:

- (a) whether certain power distribution Companies are not complying with provisions of the Electricity Act, 2003;
- (b) if so, the State-wise details thereof and the reaction of the Government thereto;
- (c) the fine imposed for violation of the provisions of Electricity Act, 2003 and amount of such fines recovered from these companies along with the number of companies penalized for such violation during the last three years, year- wise, and State-wise;
- (d) whether only fine are being imposed on erring/defaulter companies and no criminal case has been registered against them for punishable sentence;
- (e) if so, the reaction of the Governmentthereto; and
- (f) the reasons for not implementing the provision against the defaulter companies under the criminal provision existing in Electricity Act, 2003?

Answer

THE MINISTER OF STATE IN THE MINISTRY OF POWER (SHRI K.C. VENUGOPAL)

- (a) & (b): Yes, Madam. As per the information received from Central Electricity Regulatory Commission(CERC) a number of the Distribution Companies and the State Transmission Utilities have violated the provisions of the Electricity Act, 2003 and regulations made thereunder. State-wise details of the violations made by these companies are at Annex-I.
- (c): Section 142 of the Electricity Act empowers the Appropriate Commission to impose penalty for non-compliance of the provisions of the Act, rules and regulations made thereunder and the orders of the Commission. Further, Section 143 of the Act empowers the adjudicating officer appointed from amongst the Members of the Appropriate Commission to impose penalty for non-compliance of the orders of the Regional Load Despatch Centre. The State-wise and year-wise details of the penalties imposed and the amount of penalties recovered during the last three years are at Annex-II.
- (d): CERC has informed that the Commission has imposed the penalties for non-compliance with the provisions of the Act/regulations/orders of the Commission. No criminal case has been registered against any of the Distribution Companies/ State Transmission Utilities.
- (e): Government of India is committed to implementation of the provisions of the Electricity Act in letter and spirit.
- (f): As per information received no serious violation was found to file complaints under Section 151 of the Act against the defaulter companies for taking cognizance by the competent Court of Law.